

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**C.P. No.530/2016
in
OA No.1360/2013**

this the 3rd day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Nemi Chand Jedia
(Aged about 62 years)
(Now Retd. as S.E. (Elect.)/DDA)
S/o Shri Kashi Ram Jedia
R/o RZ-83/24, Street No.4
Mahavir Enclave, Palam
Delhi – 110 045.

.... Petitioner

(By Advocate: Shri R.A. Sharma)

VERSUS

Shri Uday Pratap Singh
Vice Chairman
Delhi Development Authority
Vikas Sadan, B-Block, First Floor
Near I.N.A., New Delhi – 110 023.

....Contemnor/
Respondent.

(By Advocate: Shri Arun Birbal with Shri Sanjay Singh for DDA)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

Heard both sides.

2. When this matter is taken up, the learned counsel for the respondent while producing an E.O. No.477 dated 21.03.2017 submits that they have fully complied with the order of this Tribunal by withdrawing the E.O. No.968 dated 20.07.2011 which was impugned in the OA No.1360/2013 (decided on 11.02.2016), however, the consequential benefits would be released, within four weeks.

3. In the circumstances and in view of the substantial compliance of the Order of this Tribunal, the CP is closed and notice issued to the respondent is discharged. However, the respondent shall ensure to release all the consequential benefits to the applicant within four weeks. No costs.

(K.N.Shrivastava)
Member (A)

(V. Ajay Kumar)
Member (J)

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